

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.16/AM17
(HELD ON 05.07.2017)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT**

Meeting No. 16/87-NC-7/2016 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 05.07.2017, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Ms Chitra Sharma, Dy. DGFT
- 3) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-428	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/419/AM14/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0310761263 dt. 10.12.2013	RA F. No. 03/93/040/720/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dt. 10.12.2013

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/414/2016-TSW dated 17.2.2017, the Committee **approved** following adhoc norms:

Export Item No. 1:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -350 (Net total Weight of belt 10.089 kg/Sq.mt.)	75227.000 Sq Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	1.850 kg/Sq. meter of export product
		2. PVC Resin	2.925 kg/Sq. meter of export product
		3. PVC Plasticizer	1.914 kg/Sq. Meter of export product.

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 2:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -450 (Net total Weight of belt 11.152 kg/Sq.mt.)	1628.000 Sq Meter	4. Polyester Filament Yarn (1000 / 1500 Denier)	2.754 kg/sq. meter of export product
		5. PVC Resin	3.052 kg/Sq. meter of export product
		6. PVC Plasticizer	1.999 kg/Sq. Meter of export

			product.
Note:- (i) Exact Denier of input item-1 shall match with denier used in export item. RA may take consequential action as per Policy / Procedures.			

Export Item No. 3:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -600 (Net total Weight of belt 12.835 kg/Sq.mt.)	3624.000 Sq Meter	7. Polyester Filament Yarn (1000 / 1500 Denier)	3.880 kg/sq. meter of export product
		8. PVC Resin	3.051 kg/Sq. meter of export product
		9. PVC Plasticizer	2.005 kg/Sq. Meter of export product.

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 4:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -750 (Net total Weight of belt 14.450 kg/Sq.mt.)	2788.000 Sq Meter	10. Polyester Filament Yarn (1000 / 1500 Denier)	4.720 kg/sq. meter of export product
		11. PVC Resin	3.432 kg/Sq. meter of export product
		12. PVC Plasticizer	2.278 kg/Sq. Meter of export product.

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Case No. A-429	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/421/AM14/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0310761253 dt. 10.12.2013	RA F. No. 03/93/040/730/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dt. 10.12.2013

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/414/2017-TSW dated 17.2.2017, the Committee approved following adhoc norms:

Export Item No. 1:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -3500 (Net total Weight of belt 12.176 kg/Sq.mt.) (2.0 MM x 2.0 MM)	14591.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	2.160 kg/sq. meter of export product
		2. PVC Resin	3.302 kg/Sq. meter of export product
		3. PVC Plasticizer	2.172 kg/Sq. Meter of export product.

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

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Export Item No. 2:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -6000 Thickness (2.0 MM x 2.0 MM) Net total weight of belt 14.297 kg/Sq. Mt.)	5465.000 Sq. Meter	4. Polyester Filament Yarn (1000 / 1500 Denier) cover thickness (2.0 MM + 2.0 MM)	3.530 kg/sq. meter of export product
		2. PVC Resin Cover Thickness (2.0 MM + 2.0 MM)	3.66 kg/Sq. meter of export product
		3. PVC Plasticizer	2.413 kg/Sq. Meter of export product.

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 3:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -6500 Width (1067 MM) (Net total weight of belt 14.683 kg/Sq. Mt.) (1.5 MM x 1.5 MM)	5334.000 Sq. Meter	7. Polyester Filament Yarn (1000 / 1500 Denier) Width (1067 MM)	0.584 kg/sq. meter of export product
		8. Nylon Yarn Width (1067 MM)	0.165 kg/sq. meter of export product
		9. PVC Resin Width (1067 MM)	0.697 kg/Sq. meter of export product
		10. PVC Plasticizer	0.514 kg/Sq. Meter of export product.
		11. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll) Width (1067 MM)	Net to net

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 4:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -8000 Width (1067 MM) Roll Length 500 FT. (Net total weight of belt 16.907 kg/Sq. Mt.) (1.5 MM x 1.5 MM)	6220.000 Sq. Meter	12. Polyester Filament Yarn (1000 / 1500 Denier) Width (1067MM) Roll Length 500 FT.	4.730 kg/sq. meter of export product
		13. Nylon Yarn Width (1067 MM) Roll Length 500 FT.	0.830 kg/sq. meter of export product
		14. PVC Resin Width (1067 MM) Roll Length 500 FT.	4.030 kg/Sq. meter of export product
		15. PVC Plasticizer	2.681 kg/Sq. Meter of export product.
		16. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll)	Net to net

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

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Export Item No. 5:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -10000 Width (1372 MM) Roll Length 800 FT. (Net total weight of belt 17.790 kg/Sq. Mt.) (1.5 MM x 1.5 MM)	13651.000 Sq. Meter	17. Polyester Filament Yarn (1000 / 1500 Denier) Width (1372 MM) Roll Length 800 FT.	5.472 kg/sq. meter of export product
		18. Nylon Yarn Width (1372 MM) Roll Length 800 FT.	0.1800 kg/sq. meter of export product
		19. PVC Resin Width (1372 MM) Roll Length 800 FT.	4.197 kg/Sq. meter of export product
		20. PVC Plasticizer	2.802 kg/Sq. Meter of export product.
		21. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll)	Net to net
Note:- (i) Exact Denier of input item-1 shall match with denier used in export item. RA may take consequential action as per Policy / Procedures.			

Case No. A-430	M/s International Conveyors Ltd.	HQ F. No. 01/87/50/422/AM14/ DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0310761260 dt. 10.12.2013	RA F. No. 03/93/040738/AM14	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dt. 10.12.2013

Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/414/2016-TSW, the Committee approved following adhoc norms:

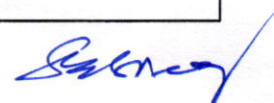
Export Item No. 1:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -3500 (Net total Weight of belt 11.879 kg/Sq.mt.)	3371.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	2.160 kg/sq. meter of export product
		2. PVC Resin	3.112 kg/Sq. meter of export product
		3. PVC Plasticizer	2.053 kg/Sq. Meter of export product.
Note:- (i) Exact Denier of input item-1 shall match with denier used in export item. RA may take consequential action as per Policy / Procedures			

Export Item No. 2:

Export Item No: 21

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -5000 (Net weight of belt 14.069 kg/Sq. Mt.)	1421.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	3.350 kg/sq. meter of export product
		2. PVC Resin for Type- 6000 Cover	3.624 kg/Sq. meter of export product
		3. PVC Plasticizer	2.389 kg/Sq. Meter of export product.
Note:- (i) Exact Denier of input item-1 shall match with denier used in export item. RA may take consequential action as per Policy / Procedures.			



Export Item No. 3:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -6500 Width (Net total weight of belt 14.683 kg/Sq. Mt.)	2150.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	3.070 kg/sq. meter of export product
		2. PVC Resin	3.666 kg/Sq. meter of export product
		3. PVC Plasticizer	2.703 kg/Sq. Meter of export product.
		4. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll)	Net to net
		5. Nylon Yarn Type- 6500 Width (1372 MM) Roll Length 800 Ft.	0.870 kg/sq. meter of export product

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 4:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -8000 (Net total weight of belt 16.907 kg/Sq. Mt.)	297.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	4.730 kg/sq. meter of export product
		2. PVC Resin	4.030 kg/Sq. meter of export product
		3. PVC Plasticizer	2.681 kg/Sq. Meter of export product.
		4. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll)	Net to net
		5. Nylon Yarn Type- 8000 Width (1372 MM) Roll Length 800 FT.	0.830 kg/sq. meter of export product

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Export Item No. 5:

EXPORT ITEM	QTY	IMPORT ITEM	Qty
PVC SOLID WOVEN FIRE RESISTANT ANTISTATIC CONVEYOR BELTING TYPE -10000 (Net total weight of belt 17.790 kg/Sq. Mt.)	1626.000 Sq. Meter	1. Polyester Filament Yarn (1000 / 1500 Denier)	5.472 kg/sq. meter of export product
		2. PVC Resin	4.197 kg/Sq. meter of export product
		3. PVC Plasticizer	2.802 kg/Sq. Meter of export product.
		4. Fastener with pins (Mato Type – 35 / 37 / 37A /37A+/38/38A/38A+) (Numbers of Pins per Roll)	Net to net
		5. Nylon Yarn Type- 10000 Width (1372 MM) Roll Length 800 FT.	0.800 kg/sq. meter of export product

**Note:- (i) Exact Denier of input item-1 shall match with denier used in export item.
RA may take consequential action as per Policy / Procedures.**

Case No. A-431	M/s DSM India Pvt. Ltd.	HQ F. No. 01/87/50/347/AM16/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 3110065890 dt. 25.01.2016	RLA F. No. 03/83/040/00102/AM16	

Subject: Amendment in the description of Import item No.14 against Advance Authorization No. 3110065890 dt. 25.01.2016

Decision: The Committee considered the case and decided to approve the amendment as requested by the firm to read the Description of Import Item No.14 as "PBT Chips/Granules Base Polymer" instead of "Nylon-6 Chips/Granules Base Polymer"

RA may take consequential action as per Policy / Procedures.

Case No. A-432	M/s Expanded Polymer Systems Pvt. Ltd.	HQ F. No. 01/87/50/312/AM16/DES-VII	Status: Deferred
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0310799346 dated 12.10.2015	RA F. No. 03/94/040/00469/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310799346 dated 12.10.2015.

Decision : The Committee considered the case and decided to refer the matter to DIPP.

Case No. A-433	M/s Expanded Polymer Systems Pvt. Ltd.	HQ F. No. 01/87/50/372/AM16/DES-VII	Status: Deferred
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0310801480 dated 01.01.2016	RA F. No. 03/94/040/00713/AM16	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310801480 dated 01.01.2016.

Decision : The Committee considered the case and decided to refer the matter to DIPP.

Case No. A-434	M/s Gillette India Ltd., (2) Gillette Diversified Operations Pvt. Ltd, (3) Rialto Enterprises Pvt. Ltd. & (4) Breech Oralcare Pvt. Ltd.	HQ F. No. 01/87/162/161/AM17/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	---	Letter. No. PLEXNR/DGFT/735	

Request: Modification of SION existing at S.No. H-331 for export product "Toothbrushes" to include a raw material "Poly Butylene Terephthlate Filament (PBT Filament) as an input.

Decision : The Committee noted the comments of DIPP received through their communication No. 7/235/2017-TSW dated 01.06.2017. After consideration the comments Committee decided to accept for SION amendment existing at S.No. H-331 for export product "Toothbrushes" to include a raw material "Poly Butylene Terephthlate Filament (PBT Filament) as an input with accountability and recommended to DGFT for issue of Public Notice.

Ashok Chander Bhatt

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

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Case No. A-435	M/s MRL Tyres Ltd., New Delhi.	HQ F. No. 01/87/162/00069/AM18/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and Date 0510385660 dated 02.05.2014	RA F. No. 05/27/040/00038/ AM15/DES-III/CLA	

Request: Policy clarification/Interpretation with regard to SION A1667 (Rubber Products).

Decision : The committee noted the comments furnished by the DIPP vide their letter No. 7/224/2017-TSW dated 18.05.2017 and clarified that in the SION A-1667, PBR which is one of the inputs and is supplying by different foreign suppliers with further sub-categories of PBR depending upon the polymerization and having HS Code 40022000 may be treated as same input and be allowed under SION A-1667 import item No-1(b) synthetic rubber PBR.

Case No. A-436	M/s ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	HQ F. No. 01/87/50/270/AM16/DES-VII	Status: Approved
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and dated 0310797075 dated 06.07.2015	RA F. No. 03/95/040/00244/AM16	

Subject: Request for Correction in the packing material as 200 Nos. of Plastic pallets instead of 2200 Plastic pallets against Advance Authorization No. 0310797075 dated 06.07.2015.

Decision: As per the written comments furnished by the DIPP vide their communication dated 18.05.2017, the Committee decided to amend the packing material (Plastic pallets) of 200 Nos in place of packing material (Plastic pallets) of 2200 Nos in the minutes of Norms Committee Meeting No.21/AM16 dated 23.02.2016.

RA may take consequential action as per Policy / Procedures.

Case No. A-437	M/s Surat Metalics LTD	HQ F. No. 01/87/50/220/AM17/DES-VII	Status: Deferred
NC No.:16/AM17 Dated: 05.07.2017	Adv. Lic. No. and dated 5210041560 dated 25.06.2015	RA F. No. 52/24/040/00015/AM16	

Subject: correction in Minutes of NC Meeting No. 13/AM17 held on 28.12.2016 in respect of M/s Surat Metalics LTD, Surat.

Decision: Committee considered the request of the firm and decided to process the same on file.

Online cases

1	Case No.:1/14/87-ALC1/2014	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Withdrawn
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
	Decision: The committee considered the reply of the firm and noted that they are trying to get drawback against the License and requested for withdrawal of their application. Hence as per the request of the firm committee decided to accept the request of firm for withdrawal of their application.			

2	Case No.:10/14/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

3	Case No.:1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

4	Case No.:24/47/87-ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

5	Case No.:21/47/87-ALC1/2014	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Distilled Fatty Acid and also detailed information as per appendix-4E.				

6	Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Distilled Fatty Acid and also detailed information as per appendix-4E.				

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ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

Case No.:31/4/87-ALC1/2015	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (Sq. meter)	
1.	INSULATION;POLYURATHENE FOAM; 25MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	10210	
2.	INSULATION;POLYURATHENE FOAM; 40MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	15808	
3.	INSULATION;POLYURATHENE FOAM; 50MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	73242	
4.	INSULATION;POLYURATHENE FOAM; 75MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	13789	
Import Item:			
S.No.	IMPORT ITEM	QTY (Cubic meter)	
1.	TAREC PIR M1-CR 50KG/M3, HCFC FREE FOAM, BLOCK FOAM DIMENSION 2600 X 1000 X 570 MM	5863.038	
RA may take consequential action as per Policy / Procedures.			

Case No.:51/18/87-ALC1/2015	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
HQ File :01/87/050/00221/AM16/	RLA File :03/95/040/00014/AM16/	Lic.No/Date:0310796232 27.05.2015	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

Case No.:36/16/87-ALC1/2015	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
HQ File :01/87/050/00159/AM16/	RLA File :03/94/040/00132/AM16/	Lic.No/Date:0310796440 04.06.2015	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Firm sent an email on 24.03.2017 requesting to give further fortnight period to give reply. Reply still awaited from the firm. Thus, the Committee decided to issue reminder to the firm giving 15 days time for submission of the requisite information.			

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ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

10	Case No.:13/16/87-ALC1/2015	Party Name:METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00136/AM16/	RLA File :32/24/040/00009/AM16/	Lic.No/Date:3210077568 22.06.2015	
Decision: A D/L dated 09.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

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Case No.:56/18/87-ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00226/AM16/	RLA File :03/95/040/00140/AM16/	Lic.No/Date:0310796833 24.06.2015	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
Export item:			
S.No.	EXPORT ITEM	QTY (Sq. meter)	
1.	INSULATION;POLYURATHENE FOAM ;25MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	10245	
2.	INSULATION;POLYURATHENE FOAM ;40MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	14293	
3.	INSULATION;POLYURATHENE FOAM ;50MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	20264	
4.	INSULATION;POLYURATHENE FOAM ;75MM THICK THE DENSITY SHALL BE 50 KG/M3 IN ACCORDANCE WITH ASTM D 1622-63	2068	
Import Item:			
S.No.	IMPORT ITEM	QTY (Cubic meter)	
1.	TAREC PIR M1-CR 50KG/M3, HCFC FREE FOAM, BLOCK FOAM DIMENSION 2600 X 1000 X 570 MM	2095.952	
Export item:			
S.No.	EXPORT ITEM	QTY (Sq. meter)	
5.	FOAMGLASS ONE INSULATION 25MM THICK	3577	
6.	FOAMGLASS ONE INSULATION 40MM THICK	50	
Import Item:			
S.No.	IMPORT ITEM	QTY (Cubic meter)	
1.	FOAMGLASS ONE INSULATION	Not allowed as thickness and other details not given	
RA may take consequential action as per Policy / Procedures.			

12	Case No.:65/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved													
	HQ File :01/87/050/00235/AM16/	RLA File :34/24/040/00077/AM16/	Lic.No/Date:3410041346 02.07.2015														
	Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/282/2017-TSW dated 14.06.2017, the Committee approved following adhoc norms:																
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Polyester Resin Solution (65+/-1% Resin Content)</td> <td rowspan="4">1 kg</td> <td>1. Neo Pentyl Glycol</td> <td>0.212 kg</td> </tr> <tr> <td>2. Phthalic Anhydride</td> <td>0.313 kg</td> </tr> <tr> <td>3. Adipic Acid</td> <td>0.251 kg</td> </tr> <tr> <td>4. C-9 (Solvent Naphtha)</td> <td>0.353 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Resin Solution (65+/-1% Resin Content)	1 kg	1. Neo Pentyl Glycol	0.212 kg	2. Phthalic Anhydride	0.313 kg	3. Adipic Acid	0.251 kg	4. C-9 (Solvent Naphtha)	0.353 kg	RA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Polyester Resin Solution (65+/-1% Resin Content)	1 kg	1. Neo Pentyl Glycol	0.212 kg														
		2. Phthalic Anhydride	0.313 kg														
		3. Adipic Acid	0.251 kg														
		4. C-9 (Solvent Naphtha)	0.353 kg														

13	Case No.:66/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00236/AM16/	RLA File :34/24/040/00078/AM16/	Lic.No/Date:3410041345 02.07.2015	
	Decision: Committee discussed the case and decided to defer the case.			

14	Case No.:67/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved															
	HQ File :01/87/050/00237/AM16/	RLA File :34/24/040/00079/AM16/	Lic.No/Date:3410041351 03.07.2015																
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:																		
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="5">Polyester Resin Solution (65+/-1% Resin Content)</td> <td rowspan="5">1 kg</td> <td>1. Neo Pentyl Glycol</td> <td>0.212 kg</td> </tr> <tr> <td>2. Phthalic Anhydride</td> <td>0.313 kg</td> </tr> <tr> <td>3. Adipic Acid</td> <td>0.126 kg</td> </tr> <tr> <td>4. C-9 (Solvent Naphtha)</td> <td>0.353 kg</td> </tr> <tr> <td>5. Isophthalic acid</td> <td>0.125 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Resin Solution (65+/-1% Resin Content)	1 kg	1. Neo Pentyl Glycol	0.212 kg	2. Phthalic Anhydride	0.313 kg	3. Adipic Acid	0.126 kg	4. C-9 (Solvent Naphtha)	0.353 kg	5. Isophthalic acid	0.125 kg	RA may take consequential action as per Policy / Procedures.	
EXPORT ITEM	QTY	IMPORT ITEM	QTY																
Polyester Resin Solution (65+/-1% Resin Content)	1 kg	1. Neo Pentyl Glycol	0.212 kg																
		2. Phthalic Anhydride	0.313 kg																
		3. Adipic Acid	0.126 kg																
		4. C-9 (Solvent Naphtha)	0.353 kg																
		5. Isophthalic acid	0.125 kg																

15	Case No.:68/18/87-ALC1/2015	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved									
	HQ File :01/87/050/00238/AM16/	RLA File :34/24/040/00080/AM16/	Lic.No/Date:3410041352 03.07.2015										
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:												
	<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Polyester Resin Solution (65+/-1%</td> <td rowspan="2">1 kg</td> <td>1. Neo Pentyl Glycol</td> <td>0.338 kg</td> </tr> <tr> <td>2. Phthalic Anhydride</td> <td>0.295 kg</td> </tr> </tbody> </table>	EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Resin Solution (65+/-1%	1 kg	1. Neo Pentyl Glycol	0.338 kg	2. Phthalic Anhydride	0.295 kg		
EXPORT ITEM	QTY	IMPORT ITEM	QTY										
Polyester Resin Solution (65+/-1%	1 kg	1. Neo Pentyl Glycol	0.338 kg										
		2. Phthalic Anhydride	0.295 kg										

Resin Content)	3. Adipic Acid	0.142 kg
	4. C-9 (Solvent Naphtha)	0.353 kg
RA may take consequential action as per Policy / Procedures.		

16	Case No.:2/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00125/AM16/	RLA File :02/24/040/00227/AM14/	Lic.No/Date:0210205952 06.07.2015	
Decision: A D/L dated 23.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

17	Case No.:3/16/87-ALC1/2015	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00126/AM16/	RLA File :02/24/040/00112/AM15/	Lic.No/Date:0210205949 06.07.2015	
Decision: A D/L dated 23.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

18	Case No.:41/2/87-ALC1/2016	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00043/AM17/	RLA File :05/24/040/00260/AM16/	Lic.No/Date:0510395482 31.08.2015	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

19	Case No.:11/1/87-ALC1/2016	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved							
	HQ File :01/87/050/00365/AM16/	RLA File :03/94/040/00556/AM16/	Lic.No/Date:0310799949 02.11.2015								
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:										
	<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Indofil K 600F (PVC Additives Powder) Containing 99% Arcylic Polymer RC-20</td><td>100000.000 Kg</td><td>Arcylic Polymer C-20 (Indofil C-20)</td><td>99000 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Indofil K 600F (PVC Additives Powder) Containing 99% Arcylic Polymer RC-20	100000.000 Kg	Arcylic Polymer C-20 (Indofil C-20)
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Indofil K 600F (PVC Additives Powder) Containing 99% Arcylic Polymer RC-20	100000.000 Kg	Arcylic Polymer C-20 (Indofil C-20)	99000 Kg								
RA may take consequential action as per Policy / Procedures.											

20	Case No.:13/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00288/AM17/	RLA File :03/94/040/00956/AM16/	Lic.No/Date:0310802654 16.02.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

21	Case No.:51/13/87-ALC1/2016	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00326/AM17/	RLA File :34/24/040/00282/AM16/	Lic.No/Date:3410041914 22.02.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

22	Case No.:14/8/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00126/AM17/	RLA File :03/94/040/00903/AM16/	Lic.No/Date:0310802854 25.02.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

23	Case No.:3/22/87-ALC1/2015	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

24

Case No.:19/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved	
HQ File :01/87/050/00021/AM17/	RLA File :03/95/040/00778/AM16/	Lic.No/Date:0310803044 04.03.2016		
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:				
24	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Compound (In export item consisting of PVC Resin is 51.4% and Plasticizer is 23.7%)	1 kg	1. PVC Resin	0.520 kg
			2. Plasticizer	0.240 kg
			3. Calcium Zinc (Stabilizer)	0.060 kg
			4. Lubricants	0.0249 kg
			5. Calcium Carbonate	0.1649 kg
Note : RA may take consequential action as per Policy / Procedures.				

25	Case No.:22/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00024/AM17/	RLA File :03/95/040/00878/AM16/	Lic.No/Date:0310803045 04.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

26	Case No.:28/2/87-ALC1/2016	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00030/AM17/	R LA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. i) Complete calculation sheet. ii) Requirement of Import item for the Export products. iii) The co relation between import and export items indicating exact nomenclature for import item with evidence			

27	Case No.:15/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00017/AM17/	RLA File :03/95/040/00698/AM16/	Lic.No/Date:0310803150 08.03.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017			

28	Case No.:17/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00019/AM17/	RLA File :03/95/040/00700/AM16/	Lic.No/Date:0310803148 08.03.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017			

29	Case No.:16/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00018/AM17/	RLA File :03/95/040/00699/AM16/	Lic.No/Date:0310803179 09.03.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017			

30	Case No.:25/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00027/AM17/	RLA File :03/95/040/00903/AM16/	Lic.No/Date:0310803178 09.03.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017.			

Subneer

ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

31	Case No.:13/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00015/AM17/	RLA File :03/95/040/00653/AM16/	Lic.No/Date:0310803211 10.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

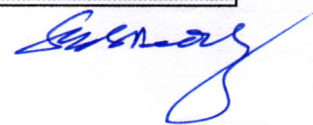
32	Case No.:14/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00016/AM17/	RLA File :03/95/040/00669/AM16/	Lic.No/Date:0310803214 10.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

33	Case No.:9/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00011/AM17/	RLA File :03/95/040/00384/AM16/	Lic.No/Date:0310803250 11.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

34	Case No.:10/2/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00012/AM17/	RLA File :03/95/040/00385/AM16/	Lic.No/Date:0310803249 11.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

35	Case No.:5/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00243/AM17/	RLA File :03/95/040/00239/AM16/	Lic.No/Date:0310803289 14.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

36	Case No.:30/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00268/AM17/	RLA File :03/95/040/00212/AM16/	Lic.No/Date:0310803288 14.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				



37	Case No.:26/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00264/AM17/	RLA File :03/95/040/01101/AM15/	Lic.No/Date:0310803347 15.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

38	Case No.:27/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00265/AM17/	RLA File :03/95/040/00104/AM16/	Lic.No/Date:0310803343 15.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

39	Case No.:29/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00267/AM17/	RLA File :03/95/040/00188/AM16/	Lic.No/Date:0310803346 15.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

40	Case No.:22/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00260/AM17/	RLA File :03/95/040/00760/AM15/	Lic.No/Date:0310803364 16.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

41	Case No.:24/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00262/AM17/	RLA File :03/95/040/01029/AM15/	Lic.No/Date:0310803366 16.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

42	Case No.:28/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00266/AM17/	RLA File :03/95/040/00187/AM16/	Lic.No/Date:0310803368 16.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

43	Case No.:23/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00261/AM17/	RLA File :03/95/040/00932/AM15/	Lic.No/Date:0310803410 17.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

44	Case No.:25/11/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00263/AM17/	RLA File :03/95/040/01057/AM15/	Lic.No/Date:0310803398 17.03.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017				

45	Case No.:21/8/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00133/AM17/	RLA File :03/94/040/01075/AM16/	Lic.No/Date:0310803450 18.03.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

46	Case No.:13/8/87-ALC1/2016	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00125/AM17/	RLA File :03/94/040/00871/AM16/	Lic.No/Date:0310803607 29.03.2016	
Decision: A D/L dated 23.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

47	Case No.:16/11/87-ALC1/2016	Party Name:G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00254/AM17/	RLA File :03/94/040/00023/AM17/	Lic.No/Date:0310804161 25.04.2016	
Decision: The Committee considered the case as per agenda and decided to ask the firm for detailed calculation sheet, nexus between export and import items as there is a description mismatch between export and import items.				

Submay

ASHOK CHANDER BHATT
ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

48	Case No.:2/5/87-ALC1/2016	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00079/AM17/	RLA File :03/95/040/00059/AM17/	Lic.No/Date:0310804290 29.04.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

49	Case No.:37/9/87-ALC1/2016	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00212/AM17/	RLA File :09/24/040/00016/AM17/	Lic.No/Date:0910063563 29.04.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

50	Case No.:18/9/87-ALC1/2016	Party Name:BLS POLYMERS LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00193/AM17/	RLA File :05/23/040/00017/AM17/	Lic.No/Date:0510398353 02.05.2016	
Decision: A D/L dated 23.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

51	Case No.:36/8/87-ALC1/2016	Party Name:SRF LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00148/AM17/	RLA File :04/24/040/00015/AM17/	Lic.No/Date:0410161895 10.05.2016	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

52	Case No.:1/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00113/AM17/	RLA File :02/24/040/00022/AM17/	Lic.No/Date:0210206703 19.05.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

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53	Case No.:2/8/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00114/AM17/	RLA File :02/24/040/00024/AM17/	Lic.No/Date:0210206704 19.05.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

54	Case No.:15/9/87-ALC1/2016	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Rejected
	HQ File :01/87/050/00190/AM17/	RLA File :03/95/040/00151/AM17/	Lic.No/Date:0310805346 09.06.2016	
Decision : The committee considered the case as per agenda and decided to reject it as the firm not replied to the query.				

55	Case No.:1/10/87-ALC1/2016	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00223/AM17/	RLA File :02/24/040/00039/AM17/	Lic.No/Date:0210206751 14.06.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

56	Case No.:22/9/87-ALC1/2016	Party Name:AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00197/AM17/	RLA File :05/23/040/00132/AM17/	Lic.No/Date:0510398821 16.06.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

57	Case No.:34/9/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00209/AM17/	RLA File :08/24/040/00098/AM17/	Lic.No/Date:0810138188 21.06.2016	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Distilled Fatty Acid and also detailed information as per appendix-4E.				

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Case No.:43/9/87-ALC1/2016	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00218/AM17/	RLA File :34/24/040/00056/AM17/	Lic.No/Date:3410042289 23.06.2016	
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/282/2017-TSW dated 14.06.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin Solution (65+/-1% Resin Content)	1 kg	1. Neo Pentyl Glycol	0.212 kg
		2. Phthalic Anhydride	0.313 kg
		3. Adipic Acid	0.251 kg
		4. C-9 (solvent Naphtha)	0.353 kg
RA may take consequential action as per Policy / Procedures.			

59	Case No.:23/9/87-ALC1/2016	Party Name:KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00198/AM17/	RLA File :05/23/040/00141/AM17/	Lic.No/Date:0510398909 24.06.2016	
	Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.			

60	Case No.:35/9/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00210/AM17/	RLA File :08/24/040/00120/AM17/	Lic.No/Date:0810138211 24.06.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

61	Case No.:32/9/87-ALC1/2016	Party Name:TP BUILDTECH PVT. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00207/AM17/	RLA File :05/24/040/00619/AM16/	Lic.No/Date:0510398930 28.06.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			

- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

62	Case No.:4/13/87-ALC1/2016	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00279/AM17/	RLA File :08/24/040/00121/AM17/	Lic.No/Date:0810138223 29.06.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

63	Case No.:2/13/87-ALC1/2016	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00277/AM17/	RLA File :02/24/040/00064/AM17/	Lic.No/Date:0210206799 30.06.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

64	Case No.:23/13/87-ALC1/2016	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00298/AM17/	RLA File :03/94/040/00212/AM17/	Lic.No/Date:0310805839 30.06.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Letter received on 24.03.2017 from the firm for further time period for submission.				

65	Case No.:52/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00327/AM17/	RLA File :56/24/040/00055/AM16/	Lic.No/Date:5610004947 11.07.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

66	Case No.:22/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00297/AM17/	RLA File :03/94/040/00171/AM17/	Lic.No/Date:0310806404 19.07.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

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67	Case No.:53/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00328/AM17/	RLA File :56/24/040/00005/AM17/	Lic.No/Date:5610004953 21.07.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

68	Case No.:55/13/87-ALC1/2016	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00330/AM17/	RLA File :56/24/040/00016/AM17/	Lic.No/Date:5610004952 21.07.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

69	Case No.:17/13/87-ALC1/2016	Party Name:KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00292/AM17/	RLA File :03/94/040/00074/AM17/	Lic.No/Date:0310806594 26.07.2016	
Decision : The Committee considered the case as per agenda and decided to refer the matter to D/o C&PC.				

70	Case No.:29/13/87-ALC1/2016	Party Name:INTERNEX POLY PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00304/AM17/	RLA File :03/94/040/00317/AM17/	Lic.No/Date:0310806608 26.07.2016	
Decision: A D/L dated 07.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

71	Case No.:38/13/87-ALC1/2016	Party Name:NAVCHIN INDUSTRIES	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00313/AM17/	RLA File :03/95/040/00340/AM17/	Lic.No/Date:0310806648 27.07.2016	
Decision: A D/L dated 23.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

72	Case No.:18/13/87-ALC1/2016	Party Name:CREATIVE STYLO PACKS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00293/AM17/	RLA File :03/94/040/00142/AM17/	Lic.No/Date:0310806730 29.07.2016	
Decision: A D/L dated 17.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

73	Case No.:36/13/87-ALC1/2016	Party Name:NIKISU FINE CHEMICALS PVT.LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00311/AM17/	RLA File :03/95/040/00039/AM17/	Lic.No/Date:0310806728 29.07.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

74	Case No.:39/13/87-ALC1/2016	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00314/AM17/	RLA File :03/95/040/00346/AM17/	Lic.No/Date:0310806720 29.07.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

75

Case No.:48/13/87-ALC1/2016	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved	
HQ File :01/87/050/00323/AM17/	RLA File :05/24/040/00199/AM17/	Lic.No/Date:0510399363 05.08.2016		
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on comments furnished by D/O C&PC vide OM No- 46011/53/2015-PC.II dated 18.01.2016 in case No-5/4/87-ALC1/2015 in meeting Number-20/87/ALC1/2015 dated 21.01.2016				
EXPORT ITEM		QTY	IMPORT ITEM	QTY
PVC Flex		1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
			2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
			3. Titanium Dioxide	0.0550 kg
			4. Stabilizer	0.0458 kg
			5. Lubricant	0.00458 kg
			6. Optical Brightening Agent	0.001 kg
			7. Polyester Yarn	0.178 kg
Note: For input item 2 Plasticizer, item actually used/to be used amongst DOP/DOA/DINP shall only be allowed on actual basis. RA may take consequential action as per Policy / Procedures.				

76	Case No.:57/13/87-ALC1/2016	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00332/AM17/	RLA File :03/94/040/00307/AM17/	Lic.No/Date:0310807004 10.08.2016	
Decision: A D/L dated 14.02.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

77	Case No.:11/10/87-ALC1/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Rejected
	HQ File :01/87/050/00233/AM17/	RLA File :08/24/040/00066/AM17/	Lic.No/Date:0810138479 12.08.2016	
Decision: The Committee considered the case as per agenda and noted that reply of the firm is not satisfactory and it is not possible to fix norms. The committee, therefore, decided to reject the case.				

78	Case No.:58/13/87-ALC1/2016	Party Name:DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00333/AM17/	RLA File :03/94/040/00439/AM17/	Lic.No/Date:0310807192 18.08.2016	
Decision: A D/L dated 09.03.2017 was issued to firm giving 15 days time for submission of information. Reply still awaited from the firm. Thus, the Committee decided to issue reminder by post to the firm giving 15 days time for submission of the requisite information.				

79	Case No.:6/13/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00281/AM17/	RLA File :08/24/040/00152/AM17/	Lic.No/Date:0810138550 29.08.2016	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and also detailed information as per appendix-4E.				

80	Case No.:8/13/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00283/AM17/	RLA File :08/24/040/00174/AM17/	Lic.No/Date:0810138551 29.08.2016	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and also detailed information as per appendix-4E.				

81	Case No.:9/13/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00284/AM17/	RLA File :08/24/040/00186/AM17/	Lic.No/Date:0810138552 29.08.2016	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and also detailed information as per appendix-4E.				

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82	Case No.:10/13/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Rejected
	HQ File :01/87/050/00285/AM17/	RLA File :08/24/040/00201/AM17/	Lic.No/Date:0810138553 29.08.2016	
Decision: The Committee considered the case as per agenda and noted that reply of the firm is not satisfactory and it is not possible to fix norms based on information furnished by the pplicant. The committee, therefore, decided to reject the case.				

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Case No.:48/16/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00575/AM17/	RLA File :07/24/040/00169/AM17/	Lic.No/Date:0710110415 16.09.2016	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
FLEXIBLE PLASTIC TANKS Containing : MLLDPE Resin 60201Kgs LDPE Resin 21500Kgs White Materbatch 1720Kgs, Antiblock Masterbatch 1720Kgs, PPA Masterbatch 860Kgs, PP Granules-Extr grade 44000Kgs, UV Stabilizer Masterbatch 880Kgs, 3" PP Valve 5610Nos, PP Frame / PP Plate 2805Nos, 3" Cam Lock Cap 2805Nos, PP Flange 2805Nos.	1,45,593.000 kg	1. METALLOCENE LLDPE RESIN	63211 kg
		2. LDPE RESIN	22575 kg
		3. WHITE MASTER BATCH	1806 kg
		4. ANTI BLOCK MASTER BATCH	1806 kg
		5. POLYPHTHALAMIDE (PPA MASTER BATCH)	903 kg
		6. PP Granules - Extrusion Grade	46200 kg
		7. U.V. Stabilizer Master Batch	898 kg
		8. 3" PP Valve	Net to Net
		9. PP Frame / PP Plate	Net to Net
		10. 3" Cam Lock Cap	Net to Net
		11. PP Flange	Net to Net
RA may take consequential action as per Policy / Procedures.			

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Case No.:21/11/87-ALC1/2016	Party Name:ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00259/AM17/	RLA File :03/94/040/00550/AM17/	Lic.No/Date:0310807968 22.09.2016	
Decision: The Committee considered the case in the meeting based on information furnished by the applicant and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide Resin Resin content 100%	1 kg	1. DIMER ACID	0.628 kg
		2. SOYA FATTY ACID	0.00905 kg
		3. TRIETHYLENE TETRAMINE	0.346 kg
RA may take consequential action as per Policy / Procedures.			

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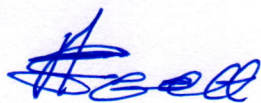
Case No.:32/13/87-ALC1/2016	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00307/AM17/	RLA File :03/94/040/00492/AM17/	Lic.No/Date:0310807974 22.09.2016	
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/77/2017-TSW dated 26.05.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin (Solid Content - 30+/- 2%[Polyurethane With Urethane Linkage])	1 kg	1. Poly (Tetramethylene Ether)Glycol 2000	0.2000 kg
		2. 1,4 Butanediol	0.0080 kg
		3. Di Trimehylol Propane	0.0220 kg
		4. Isophorone -Diisocyanate	0.0642 kg
		5. Ethyl Acetate	0.6900 kg
		6. Isophorone Diamine	0.0100 kg
		7. Monoethanolamine	0.0045 kg
		8. Tetra N-Butyl Titanate	0.0013 kg
		9. Iso Propyl Alcohoool	0.0100 kg
		10. Transportcontainers-intermesiate bulk containers(capacity 1000 Ltrs/1000 kgs)	As per packing policy
RA may take consequential action as per Policy / Procedures.			

86	Case No.:3/11/87-ALC1/2016	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Withdrawn
	HQ File :01/87/050/00241/AM17/	RLA File :30/24/040/00045/AM16/	Lic.No/Date:3010103858 04.10.2016	
	Decision: The Committed noted the reply of RA, Ludhiana received through their letter No. 30/24/040/45/AM16 dated 13.06.2017, wherein it is informed that the firm submitted the application for issue of Advance Authorization under para 4.12 (a)(vi) of HBP as per adhoc norms fixed by NC Meeting No.02/AM17 held on 23.05.2016 which are still valid. Hence, the case was not referred to DGFT for fixation of norms. As such, based on the RA's intimation, the Committee decided to withdraw the case.			


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Case No.: 49/13/87-ALC1/2016	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date: 16/87-ALC1/2016 05.07.2017	Status: Approved	
HQ File :01/87/050/00324/AM17/	RLA File :05/24/040/00312/AM17/	Lic.No/Date: 0510400031 05.10.2016		
Decision: The Committee considered the case and decided to approve on repeat basis (Adhoc Norms) based on the decision of the NC Meeting No. 20/87-ALC1/20115 held on 20.01.2016 and recommended as under:				
87	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	PVC Flex	1 kg	1. PVC Resin (Suspension Grade)	0.4583 kg
			2. Plasticizer (DOP/DOA/DINP)	0.18335 kg
			3. Titanium Dioxide	0.0550 kg
			4. Stabilizer	0.0458 kg
			5. Lubricant	0.00458 kg
			6. Optical Brightening Agent	0.001 kg
			7. Polyester Yarn	0.178 kg
RA may take consequential action as per Policy / Procedures.				

Case No.: 33/13/87-ALC1/2016	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date: 16/87-ALC1/2016 05.07.2017	Status: Approved	
HQ File :01/87/050/00308/AM17/	RLA File :03/94/040/00632/AM17/	Lic.No/Date: 0310808444 17.10.2016		
Decision: Based on the technical comments of DIPP furnished vide Letter No. 7/413/2016-TSW dated 26.05.2017, the Committee approved following adhoc norms:				
88	EXPORT ITEM	QTY	IMPORT ITEM	QTY required for manufacture of 1.0 Kg. of export product
	VINYL ACETATE & BUTYL ACRYLATE MONOMER COPOLYMER EMULSION (HAVING SOLIDS 58+/-1%)	1 kg	1. VINYL ACETATE MONOMER	0.45615 kg
			2. BUTYL ACRYLATE MONOMER	0.08347 kg
			3. SURFACTANT	0.00393 kg
			4. HYDROXY ETHYL CELLULOSE	0.00197 kg
RA may take consequential action as per Policy / Procedures.				


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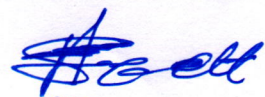
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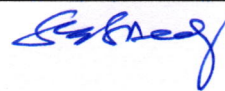
Case No.:49/16/87-ALC1/2016	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved																								
HQ File :01/87/050/00576/AM17/	RLA File :07/24/040/00178/AM17/	Lic.No/Date:0710110558 21.10.2016																									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:																											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="7">Flexible Plastic Tanks Containing : Liquid Liner Film 183960 Kgs, PP Granules-Extr grade 94118 Kgs, UV Stabilizer Masterbatch 1882 Kgs, 3" PP Valve 12000 Nos, PP Frame/PP Plate 6000 Nos, 3" Cam Lock Cap 6000 Nos, PP Flange 6000 Nos.</td><td rowspan="7">311430.000 kg</td><td>1. Liquid Liner Film</td><td>193158 kg</td></tr><tr><td>2. PP Granules - Extrusion Grade</td><td>98823.9 kg</td></tr><tr><td>3. U.V. Stabilizer Master Batch</td><td>1920 kg</td></tr><tr><td>4. 3" PP Valve</td><td>Net to Net</td></tr><tr><td>5. PP Frame / PP Plate</td><td>Net to Net</td></tr><tr><td>6. 3" Cam Lock Cap</td><td>Net to Net</td></tr><tr><td>7. PP Flange</td><td>Net to Net</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Flexible Plastic Tanks Containing : Liquid Liner Film 183960 Kgs, PP Granules-Extr grade 94118 Kgs, UV Stabilizer Masterbatch 1882 Kgs, 3" PP Valve 12000 Nos, PP Frame/PP Plate 6000 Nos, 3" Cam Lock Cap 6000 Nos, PP Flange 6000 Nos.	311430.000 kg	1. Liquid Liner Film	193158 kg	2. PP Granules - Extrusion Grade	98823.9 kg	3. U.V. Stabilizer Master Batch	1920 kg	4. 3" PP Valve	Net to Net	5. PP Frame / PP Plate	Net to Net	6. 3" Cam Lock Cap	Net to Net	7. PP Flange	Net to Net	RA may take consequential action as per Policy / Procedures.			
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		6. 3" Cam Lock Cap	Net to Net																								
		7. PP Flange	Net to Net																								
RA may take consequential action as per Policy / Procedures.																											

90	Case No.:59/16/87-ALC1/2016	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00586/AM17/	RLA File :34/24/040/00210/AM17/	Lic.No/Date:3410042624 25.10.2016	
	Decision : The Committee considered the case and decided to refer to DIPP.			

91	Case No.:60/16/87-ALC1/2016	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00587/AM17/	RLA File :34/24/040/00211/AM17/	Lic.No/Date:3410042623 25.10.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

92	Case No.:4/16/87-ALC1/2016	Party Name:G+H LIZ INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00531/AM17/	RLA File :03/94/040/00686/AM17/	Lic.No/Date:0310808908 02.11.2016	
	Decision: The Committee considered the case as per agenda and decided to ask the firm for detailed			


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calculation sheet, nexus between export and import items as there is a description mismatch between export and import items.

93	Case No.:10/16/87-ALC1/2016	Party Name: ORIENTAL CONTAINERS LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Rejected
	HQ File :01/87/050/00537/AM17/	RLA File :03/95/040/00583/AM17/	Lic.No/Date:0310808925 02.11.2016	
	Decision : The committee considered the case as per agenda and decided to reject it as the firm not replied to the query.			

94	Case No.:35/16/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00562/AM17/	RLA File :08/24/040/00277/AM17/	Lic.No/Date:0810139002 03.11.2016	
	Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per Appendix-4E.			

95	Case No.:8/16/87-ALC1/2016	Party Name:YASH POLY INDUSTRIES PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00535/AM17/	RLA File :03/95/040/01012/AM16/	Lic.No/Date:0310809150 11.11.2016	
	Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as decided in Case No.:19/2/87-ALC1/2016 in Meeting No:16/87-ALC1/2016 dated 05.07.2017.			

Case No.:61/16/87-ALC1/2016	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
HQ File :01/87/050/00588/AM17/	RLA File :34/24/040/00226/AM17/	Lic.No/Date:3410042681 22.11.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

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a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Subaru

Ashok
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97	Case No.:33/16/87-ALC1/2016	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00560/AM17/	RLA File :08/24/040/00144/AM17/	Lic.No/Date:0810139052 23.11.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

98	Case No.:34/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00561/AM17/	RLA File :08/24/040/00270/AM17/	Lic.No/Date:0810139053 23.11.2016	
	Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and details as per Appendix-4E.			

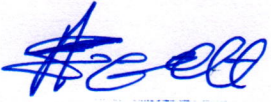
99	Case No.:5/16/87-ALC1/2016	Party Name:CREATIVE STYLO PACKS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00532/AM17/	RLA File :03/94/040/00711/AM17/	Lic.No/Date:0310809338 28.11.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

100	Case No.:6/16/87-ALC1/2016	Party Name:GAYATRI INDUSTRIES	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00533/AM17/	RLA File :03/94/040/00753/AM17/	Lic.No/Date:0310809352 28.11.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 0.98% wastage RA may take consequential action as per Policy / Procedures.			

101	Case No.:56/13/87-ALC1/2016	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00331/AM17/	RLA File :03/95/040/00628/AM17/	Lic.No/Date:0310809397 29.11.2016	
Decision: The Committee considered the case in the meeting and decided to defer the case. RA may take consequential action as per Policy / Procedures.				

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Case No.:11/16/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00538/AM17/	RLA File :03/95/040/00642/AM17/	Lic.No/Date:0310809418 29.11.2016	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 01.05.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per unit of finished good
High Abrasion Rubber Sheets	25,0000.00 kg	1. Natural Rubber	0.700 kg
		2. Polybutadiene Rubber	0.110 kg
		3. Zinc Oxide	0.035 kg
		4. Silica Filler Ppt	0.071 kg
		5. Rubber Processing Oil	0.038 kg
		6. Titanium Di-oxide	0.025 kg
		7. Anti oxidant	0.012 kg
		8. Accelerators	0.014 kg
		9. Retarder	0.012 kg
		10. Processing Aid Structol	0.035 kg
		11. . Bonding Agent SI-69	0.012 kg
		12. Cross Linking Agent	0.017 kg
Note: 1. There should be a value cap on Antioxidant/Accelerators as per General Note 8 of Hand book of Procedures,Vol. II.			
RA may take consequential action as per Policy / Procedures.			


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Case No.:12/16/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00539/AM17/	RLA File :03/95/040/00661/AM17/	Lic.No/Date:0310809417 29.11.2016	
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/22/2017/TSW dated 01.05.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per 1 kg of finished good
Rubber Floor covering & Mats	1 Kg	1. SYNTHETIC RUBBER- SBR- 1502	0.215 kg
		2. NATURAL RUBBER	0.270 kg
		3. ZINC OXIDE ACTIVE WITH ZINC CARBONATE	0.021 kg
		4. ANITOXIDANT, KUMANOX 5010L / IONOL LC	0.011 kg
		5. ACCELERATORS , CBS	0.013 kg
		6. TITANIUM DIOXIDE	0.038 kg
		7. PPT. SILICA FILL	0.136 kg
		8. CARBON BLACK	0.085 kg
Note: 1. There should be a value cap on Rubber Chemical, as per general note 8 of Handbook of Procedures Vol.- II.			
RA may take consequential action as per Policy / Procedures.			

104	Case No.:13/16/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00540/AM17/	RLA File :03/95/040/00681/AM17/	Lic.No/Date:0310809449 30.11.2016	
	Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 01.05.2017, the Committee approved following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY required per 1 kg of finished good
	Abrasion Resistance Rubber Sheets	1 kg	1. Natural Rubber	0.400 kg
			2. Chloroprene Rubber	0.150 kg
			3. Polybutadiene Rubber	0.150 kg
			4. Zinc Oxide	0.0318 kg
			5. Silica Filler Ppt.	0.100 kg
			6. Retarder	0.009 kg
			7. Anti oxidant, Kumanox	0.0136 kg
			8. Accelerators	0.0164 kg
			9. Titanium Di-oxide	0.050 kg
			10. Bonding Agent SI-69	0.0136 kg
			11. Cross Linking Agents	0.0155 kg

		12. Gum Rosin	0.0227 kg
Note: 1. There should be a value cap on Rubber Chemical, as per General Note 8 of Handbook of Procedures Vol.- II.			
RA may take consequential action as per Policy / Procedures.			

105	Case No.: 62/16/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date: 16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File : 01/87/050/00589/AM17/	RLA File : 56/24/040/00031/AM17/	Lic.No/Date: 5610005034f 01.12.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

106	Case No.: 2/16/87-ALC1/2016	Party Name: HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date: 16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File : 01/87/050/00529/AM17/	RLA File : 03/94/040/00219/AM17/	Lic.No/Date: 0310809641 07.12.2016	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

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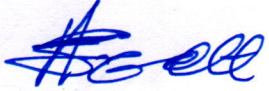
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Case No.:3/16/87-ALC1/2016	Party Name:HAMILTON HOUSEWARES PVT.LTD,	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved																		
HQ File :01/87/050/00530/AM17/	RLA File :03/94/040/00304/AM17/	Lic.No/Date:0310809644 07.12.2016																			
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">ARTICLES OF MELAMINE</td><td rowspan="4">40000.000 kg</td><td>1. MELAMINE COMPOUND (WHITE 1)</td><td>38020</td></tr><tr><td>2. MELAMINE COMPOUND (GRADE 1)</td><td>3144</td></tr><tr><td>3. MELAMINE COMPOUND (GRADE 2)</td><td>836</td></tr><tr><td>4. FOIL SHEET 42 +/- 2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110X820 MM PAPER)</td><td><i>Net to Net</i></td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	ARTICLES OF MELAMINE	40000.000 kg	1. MELAMINE COMPOUND (WHITE 1)	38020	2. MELAMINE COMPOUND (GRADE 1)	3144	3. MELAMINE COMPOUND (GRADE 2)	836	4. FOIL SHEET 42 +/- 2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110X820 MM PAPER)	<i>Net to Net</i>	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
ARTICLES OF MELAMINE	40000.000 kg	1. MELAMINE COMPOUND (WHITE 1)	38020																		
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		3. MELAMINE COMPOUND (GRADE 2)	836																		
		4. FOIL SHEET 42 +/- 2 GSM (1 REAM CONTAINS 500 SHEETS OF 1110X820 MM PAPER)	<i>Net to Net</i>																		
RA may take consequential action as per Policy / Procedures.																					

108	Case No.:14/16/87-ALC1/2016	Party Name:RISHIROOP LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00541/AM17/	RLA File :03/95/040/00712/AM17/	Lic.No/Date:0310809827 14.12.2016	
	Decision : The Committee considered the case and decided to refer the matter to DIPP.			

109	Case No.:15/16/87-ALC1/2016	Party Name:RISHIROOP LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00542/AM17/	RLA File :03/95/040/00733/AM17/	Lic.No/Date:0310809940 19.12.2016	
	Decision : The Committee considered the case and decided to refer the matter to DIPP.			

110	Case No.:9/16/87-ALC1/2016	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00536/AM17/	RLA File :03/95/040/00574/AM17/	Lic.No/Date:0310809963 20.12.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 5% wastage and accountability clause. RA may take consequential action as per Policy / Procedures.			

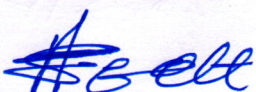

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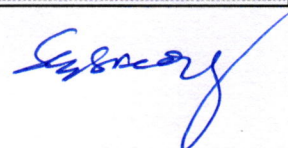
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Case No.:17/16/87-ALC1/2016	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00544/AM17/	RLA File :03/95/040/00745/AM17/	Lic.No/Date:0310810043 21.12.2016	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 01.05.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per unit of finished good
Other Specialty relevant Natural Rubber / Synthetic Rubber Based Compounded Sheets.	300,000.00 kg	1. NATURAL RUBBER	0.013 kg
		2. NEOPRENE / CHLOROPRENE	0.013 kg
		3. NITRILE RUBBER	0.2083 kg
		4. CARBON BLACK	0.0875 kg
		5. ANTIOXIDANT	0.0125 kg
		6. ACCELERATORS	0.01083 kg
		7. RETARDERS	0.0091 kg
		8. Ppt. SILICA FILLER	0.01041 kg
		9. PLASTICIZER EASTMAN 168	0.0375 kg
		10. MAGNESIUM OXIDE	0.0125 kg
		11. BONDING AGENT SI-69	0.01 kg
		12. ZINC OXIDE ACTIVE C-30	0.0291 kg
Note: 1. There should be a value cap on Rubber Chemical, as per General Note 8 of Handbook of Procedures Vol.- II.			
RA may take consequential action as per Policy / Procedures.			

112	Case No.:16/16/87-ALC1/2016	Party Name: TATTVA ENTERPRISES PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00543/AM17/	RLA File :03/95/040/00742/AM17/	Lic.No/Date:0310810089 23.12.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 5% wastage and accountability clause. RA may take consequential action as per Policy / Procedures.			

113	Case No.:18/16/87-ALC1/2016	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00545/AM17/	RLA File :03/94/040/00869/AM17/	Lic.No/Date:0310810103 23.12.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			


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114	Case No.:23/16/87-ALC1/2016	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00550/AM17/	RLA File :03/95/040/00502/AM17/	Lic.No/Date:0310810139 28.12.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 5% wastage and accountability clause. RA may take consequential action as per Policy / Procedures.			

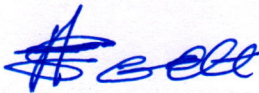
115	Case No.:24/16/87-ALC1/2016	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00551/AM17/	RLA File :03/95/040/00548/AM17/	Lic.No/Date:0310810138 28.12.2016	
	Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 5% wastage and accountability clause. RA may take consequential action as per Policy / Procedures.			

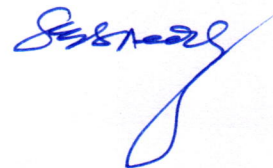
116	Case No.:26/16/87-ALC1/2016	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00553/AM17/	RLA File :03/95/040/00765/AM17/	Lic.No/Date:0310810195 29.12.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

117	Case No.:27/16/87-ALC1/2016	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00554/AM17/	RLA File :03/95/040/00766/AM17/	Lic.No/Date:0310810194 29.12.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

118	Case No.:54/16/87-ALC1/2016	Party Name:ASTRA CORPORATION	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00581/AM17/	RLA File :22/24/040/00064/AM16/	Lic.No/Date:2210015623 29.12.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case.			

119	Case No.:55/16/87-ALC1/2016	Party Name:ASTRA CORPORATION	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00582/AM17/	RLA File :22/24/040/00065/AM16/	Lic.No/Date:2210015624 29.12.2016	
	Decision : The Committee considered the case as per agenda. Committee decided to defer the case.			


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120	Case No.:25/16/87-ALC1/2016	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00552/AM17/	RLA File :03/95/040/00683/AM17/	Lic.No/Date:0310810204 30.12.2016	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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Case No.:46/16/87-ALC1/2016	Party Name:K K POLYCOLOR ASIA LIMITED.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved														
HQ File :01/87/050/00573/AM17/	RLA File :02/24/040/00158/AM17/	Lic.No/Date:0210207230 04.01.2017															
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">FILLED LLDPE COMPOUND NET CONTENT (LLDPE : 72000 KGS CALCIUM CARBONATE: 168000 KGS)</td><td rowspan="2">240000.000 kg</td><td>1. LLDPE</td><td>72720 kg</td></tr><tr><td>2. CALCIUM CARBONATE</td><td>169680 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	FILLED LLDPE COMPOUND NET CONTENT (LLDPE : 72000 KGS CALCIUM CARBONATE: 168000 KGS)	240000.000 kg	1. LLDPE	72720 kg	2. CALCIUM CARBONATE	169680 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
FILLED LLDPE COMPOUND NET CONTENT (LLDPE : 72000 KGS CALCIUM CARBONATE: 168000 KGS)	240000.000 kg	1. LLDPE	72720 kg														
		2. CALCIUM CARBONATE	169680 kg														
RA may take consequential action as per Policy / Procedures.																	

122	Case No.:52/16/87-ALC1/2016	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00579/AM17/	RLA File :17/24/040/00165/AM17/	Lic.No/Date:1710006529 04.01.2017	
Decision: The Committee considered the case and decided to refer the matter to DIPP.				

123

Case No.:36/16/87-ALC1/2016	Party Name: LINCON POLYMERS PVT. LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00563/AM17/	RLA File :08/24/040/00407/AM17/	Lic.No/Date:0810139482 05.01.2017	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
BOPP LAMINATED MULTI COLOUR PRINTED PP WOVEN BAGS Net Content in the Export Product 195000	306600.000 kg	1. PP Granules	204750 kg
		2. BOPP Film	63000.000 kg
		3. LDPE Granules	47250.000 kg

KGS of PP Granules , 60000 KGS of BOPP Film , 45000 KGS of LDPE & 6600 KGS of Printing INK.	(For Lamination)	
	4. Printing Ink	3000.000 kg
RA may take consequential action as per Policy / Procedures.		

Case No.: 7/16/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date: 16/87- ALC1/2016 05.07.2017	Status: Deferred
HQ File : 01/87/050/00534/AM17/	RLA File : 03/94/040/00917/AM17/	Lic.No/Date: 0310810421 10.01.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			
124 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.: 28/16/87-ALC1/2016	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date: 16/87- ALC1/2016 05.07.2017	Status: Approved
HQ File : 01/87/050/00555/AM17/	RLA File : 03/95/040/00783/AM17/	Lic.No/Date: 0310810432 10.01.2017	
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/22/2017-TSW dated 01.05.2017, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY required per unit of finished good
125 Rubber Floor Covering & mats	30,00,00.00 kg	1. Synthetic Rubber SBR Series -1502	0.150 kg
		2. High Styrene Resin Master Batch Kumho KHS 68	0.100 kg
		3. Natural Rubber	0.235 kg
		4. Zinc Oxide Active C-30	0.021 kg
		5. Anti oxidant, Kumanox 5010L/IONOL LC	0.0110 kg
		6. Accelerators, CBS	0.013 kg
		7. Accelerators, TMTD, Titanium Dioxide	0.005 kg
		8. Retarder PVI	0.012 kg
		9. Titanium Dioxide	0.038 kg
		10. Silica Filler Ppt.	0.136 kg
		11. Carbon Black	0.038 kg
		12. Processing Aids Structol	0.035 kg

Note: 1. There should be a value cap on Antioxidant/ Accelerators as per General Note 8 of the Handbook of Procedures Vol. II.	
RA may take consequential action as per Policy / Procedures.	

126	Case No.:38/16/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00565/AM17/	RLA File :08/24/040/00418/AM17/	Lic.No/Date:0810139526 11.01.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and also detailed information as per appendix-4E.				

127	Case No.:39/16/87-ALC1/2016	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00566/AM17/	RLA File :08/24/040/00419/AM17/	Lic.No/Date:0810139527 11.01.2017	
Decision: The Committee considered the case as per agenda and decided to call for exact name of Fatty Acid and also detailed information as per appendix-4E.				

128	Case No.:40/16/87-ALC1/2016	Party Name: BAGLA POLIFILMS LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00567/AM17/	RLA File :05/23/040/00438/AM17/	Lic.No/Date:0510401323 17.01.2017	
Decision: The Committee considered the case in the meeting and approved as applied for by the authorisation holder in their Advanced Authorization with 5% wastage and accountability clause. RA may take consequential action as per Policy / Procedures.				

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Case No.:30/16/87-ALC1/2016	Party Name:MACHHAR PACKAGING SERVICES PVT LTD	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved												
HQ File :01/87/050/00557/AM17/	RLA File :03/95/040/00821/AM17/	Lic.No/Date:0310810609 18.01.2017													
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Thermocol (EPS) box</td><td>45000.000 kg</td><td>Expandable Polyeterene</td><td>47250.000 kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Thermocol (EPS) box	45000.000 kg	Expandable Polyeterene	47250.000 kg	RA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Thermocol (EPS) box	45000.000 kg	Expandable Polyeterene	47250.000 kg												
RA may take consequential action as per Policy / Procedures.															


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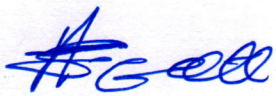
Case No.:21/16/87-ALC1/2016	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00548/AM17/	RLA File :03/95/040/00842/AM16/	Lic.No/Date:0310810700 23.01.2017	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE PROTECTIVE FILM (EVA BASED)	100000.000 kg	1. LDPE GRANULES	3195.00 kg
		2. LLDPE GRANULES	43826.00 kg
		3. POLYPROPYLENE GRANULES	42000.00 kg
		4. ETHYL VINYL ACETATE	15978.00 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:20/16/87-ALC1/2016	Party Name: SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00547/AM17/	RLA File :03/95/040/00820/AM16/	Lic.No/Date:0310810727 24.01.2017	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYPROPYLENE PROTECTIVE FILM (PROPYLENE COPOLYMER BASED)	200000.000 kg	1. LDPE GRANULES	6391.00 kg
		2. LLDPE GRANULES	84000.00 kg
		3. POLYPROPYLENE GRANULES	77609.00 kg
		4. PROPYLENE COPOLYMER	42000.00 kg
RA may take consequential action as per Policy / Procedures.			

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Case No.:19/16/87-ALC1/2016	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00546/AM17/	RLA File :03/95/040/00714/AM16/	Lic.No/Date:0310810796 27.01.2017	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE CLING FILM	100000.000 kg	1. LLDPE GRANULES	76650.00 kg
		2. LDPE GRANULES	21000.00 kg
		3. POLYISOBUTYLENE/POLYBUTENE	7350.00 kg
RA may take consequential action as per Policy / Procedures.			

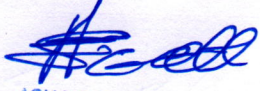

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 Udyog Bhawan, New Delhi

133	Case No.:43/16/87-ALC1/2016	Party Name: SUKRUT ELECTRIC COMPANY PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
	HQ File :01/87/050/00570/AM17/	RLA File :31/83/040/00127/AM17/	Lic.No/Date:3110066562 27.01.2017	
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as per Advance Authorization subject to condition that import items are allowed with accountability clause as per General Note 6 for all Export Products Groups as mentioned in Handbook of Procedure Vol.-II				

134	Case No.:44/16/87-ALC1/2016	Party Name:DSM INDIA PVT. LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00571/AM17/	RLA File :31/83/040/00142/AM17/	Lic.No/Date:3110066564 27.01.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

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Case No.:45/16/87-ALC1/2016	Party Name: FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Approved								
HQ File :01/87/050/00572/AM17/	RLA File :31/83/040/00145/AM17/	Lic.No/Date:3110066563 27.01.2017									
Decision: The Committee considered the case in the meeting and decided to approve the adhoc norms as follows:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE AND PART NUMBERS PISTON DISC BRAKE FOR CALIPER PISTON DISC BRAKE FOR CALIPER</td><td>108695.000 kg</td><td>PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E Thermosett Plastic</td><td>114130.000 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE AND PART NUMBERS PISTON DISC BRAKE FOR CALIPER PISTON DISC BRAKE FOR CALIPER	108695.000 kg	PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E Thermosett Plastic	114130.000 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE AND PART NUMBERS PISTON DISC BRAKE FOR CALIPER PISTON DISC BRAKE FOR CALIPER	108695.000 kg	PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E Thermosett Plastic	114130.000 kg								
RA may take consequential action as per Policy / Procedures.											


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Case No.:57/16/87-ALC1/2016	Party Name:METRO TYRES LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00584/AM17/	RLA File :30/24/040/00036/AM17/	Lic.No/Date:3010103933 27.01.2017	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/232/2016-TSW dated 03.05.2017, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound	500.00 MT	1. Natural Rubber	136.150 MT
		2. Synthetic Rubber (PBR)	25.000 MT
		3. Synthetic Rubber (SBR-1502)	31.700 MT
		4. Synthetic Rubber EPDM	40.000 MT
		5. Carbon Black (N-330, N-550, N-660)	86.750 MT
		6. Rubber Chemicals (Accelerators)	4.950 MT
		7. Rubber Chemicals (Anti-oxidants)	4.950 MT
		8. Bead Wire	50.000 MT
		9. Misc. Chemicals (Paraffin Wax)	40.000 MT
		10. Nylon Tyre Cord Fabrics Dipped (N6-420 D/1, N66-420 D/1, N6-840 D/1, Duraskin with RFL)	55.000 MT
		11. Zinc Ingot	6.560 MT
		12. Precipitated Silica	17.500 MT

Note: There should be a value cap upto 7% of FOB value of exports for Items at S.No. 6 and 7 of import list.

RA may take consequential action as per Policy / Procedures.

Case No.:22/16/87-ALC1/2016	Party Name: POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Approved
HQ File :01/87/050/00549/AM17/	RLA File :03/95/040/00464/AM17/	Lic.No/Date:0310810840 31.01.2017	

Decision: The Committee considered the case in the meeting and decided to **approve the adhoc norms** as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE Non-Breathable Film/Back Sheet	50000.000 kg	1. LDPE	40950.00 kg
		2. Polypropylene	2625.00 kg
		3. LLDPE	6300.00 kg
		4. Filler Master batch	2625.00 kg

RA may take consequential action as per Policy / Procedures.


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138	Case No.:29/16/87-ALC1/2016	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00556/AM17/	RLA File :03/95/040/00789/AM17/	Lic.No/Date:0310810843 31.01.2017	
Decision: The Committee considered the case in the meeting and decided to defer the case.				

139	Case No.:53/16/87-ALC1/2016	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00580/AM17/	RLA File :17/24/040/00186/AM17/	Lic.No/Date:1710006562 31.01.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

140	Case No.:32/16/87-ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00559/AM17/	RLA File :03/95/040/00853/AM17/	Lic.No/Date:0310810892 01.02.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Weight of export item in kg.				

141	Case No.:31/16/87-ALC1/2016	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00558/AM17/	RLA File :03/95/040/00852/AM17/	Lic.No/Date:0310810893 02.02.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the				

materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Weight of export item in kg.

Case No.:42/16/87-ALC1/2016

Party Name:INJECTOPLAST
PVT.LTD

Meet No/Date:16/87-
ALC1/2016
05.07.2017

Status:
Deferred

HQ File :01/87/050/00569/AM17/

RLA File :06/24/040/00040/AM17/

Lic.No/Date:0610038550
02.02.2017

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.

142

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Weight of export item in kg.

Case No.:47/16/87-ALC1/2016

Party Name:TECHNO WAXCHEM
PVT.LTD.,

Meet No/Date:16/87-
ALC1/2016
05.07.2017

Status:
Deferred

HQ File :01/87/050/00574/AM17/

RLA File :02/24/040/00210/AM17/

Lic.No/Date:0210207300
02.02.2017

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.

143

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.

b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.

c) Chemical name, Technical specifications of items proposed to be imported.

d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:51/16/87-ALC1/2016

Party Name:KARTHI
HOMEPRODUCTS PRIVATE
LIMITED

Meet No/Date:16/87-
ALC1/2016
05.07.2017

Status:
Deferred

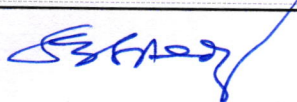
HQ File :01/87/050/00578/AM17/

RLA File :10/24/040/00105/AM17/

Lic.No/Date:1010059703
06.02.2017

Decision : The Committee considered the case and decided to refer the matter to DIPP.


ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Connaught Place, New Delhi



145	Case No.:37/16/87-ALC1/2016	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00564/AM17/	RLA File :08/24/040/00415/AM17/	Lic.No/Date:0810139671 07.02.2017	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

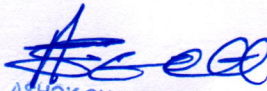
- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

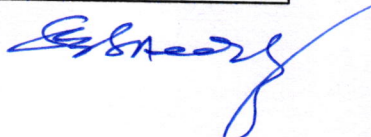
146	Case No.:50/16/87-ALC1/2016	Party Name: GENERAL RUBBERS	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: deferred
	HQ File :01/87/050/00577/AM17/	RLA File :10/24/040/00101/AM17/	Lic.No/Date:1010059709 07.02.2017	
	Decision: The Committee decided to defer the case.			

147	Case No.:56/16/87-ALC1/2016	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00583/AM17/	RLA File :24/24/040/00030/AM17/	Lic.No/Date:2410042143 08.02.2017	
	Decision : The Committee considered the case as per agenda and decided to defer the case .			

148	Case No.:41/16/87-ALC1/2016	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:16/87- ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00568/AM17/	RLA File :05/24/040/00549/AM17/	Lic.No/Date:0510401609 13.02.2017	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.			

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

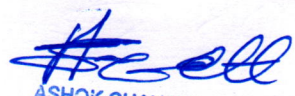


149	Case No.:58/16/87-ALC1/2016	Party Name:JINDAL SPECIALTY TEXTILES LTD;	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00585/AM17/	RLA File :30/24/040/00037/AM17/	Lic.No/Date:3010103951 17.02.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information.				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

150	Case No.:1/16/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00528/AM17/	RLA File :03/95/040/00222/AM17/	Lic.No/Date:0310811458 27.02.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

151	Case No.:63/16/87-ALC1/2016	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2016 05.07.2017	Status: Deferred
	HQ File :01/87/050/00590/AM17/	RLA File :03/95/040/00717/AM17/	Lic.No/Date:0310811804 14.03.2017	
Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorisation holder for submission of the following information:				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

Meeting ended with a vote of thanks to the Chair.


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

